

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
(Arbitration Section), Civil Secretariat,  
**Srinagar /Jammu**

**Subject:** Settlement of Arbitration fee claims of the Counsels.

**Circular No: 15-JK (LD) of 2023**

**Dated: 09-11-2023**

It has been noted/observed that the Government Counsels are raising fee claims in Arbitration matters without forwarding the copies of the relevant procedural orders/hearing orders related to the cases, in respect of which the fee is being claimed, which often results in delay in settlement of the fee claims of Counsels. Besides, the Standing Orders governing the terms and conditions of Law Officers are not followed in letter and spirit, which results in duplicity of fee claims in a single case.

As such, in order to plug such practice, it is enjoined upon all the Law Officers representing their assigned departments(s) before the Hon'ble Court/Arbitral Tribunal(s), that no such fee claim shall be entertained unless the same is certified by the Office of Ld. Advocate General and is routed through the concerned department with their comments and must be accompanied with the procedural orders/hearing orders related to a particular case in respect of which the fee is being claimed.

  
**(Sajad Un Nabi Gashroo)**

Additional Secretary to Government.

No. LAW-Arb/38/2023-10

Dated: 09-11-2023

Copy to:-

1. Financial Commissioner/ Principal Secretary to Government/ Commissioner/ Secretary to Government/ Administrative Secretary to Government All departments
2. All Law Officer/ Standing Counsels representing the Government of Jammu and Kashmir.
3. Private Secretary to Ld. Advocate General, J&K, for information of Ld. Advocate General.
4. Private Secretary to Secretary to Government, Department of Law Justice and PA for information of Secretary to Government.

